

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/RP/2022

- Subject : Petition seeking review of the order dated 28.8.2022 passed by this Commission in Petition No.182/MP/2020 titled as 'OGPTL v. WBSEDCL & Ors.' as per Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing : 7.3.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Review Petitioner : Odisha Generation Phase II Transmission Limited (OGPTL)
- Respondents : West Bengal State Electricity Distribution Co. Ltd. and Ors.
- Parties Present : Shri Amit Kapur, Advocate, OGPTL
Ms. Gayatri Aryan, Advocate, OGPTL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

During the course of hearing, learned counsel for the Review Petitioner circulated a note of arguments and made detailed submissions in the matter. Learned counsel for CTUIL referred to the affidavit filed by CTUIL and reiterated the submissions made therein.

2. After hearing the learned counsels for the parties, the Commission permitted the Review Petitioner and the Respondents to file their written submissions, if any, within two weeks with copy to the other side.
3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**